



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A No. 775/2019

this the 03rd day of March, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Radha Krishan, PLTI, Group 'B'
S/o Sh. Tara Chand,
Aged about 61 years,
R/o F-9, Street No. 1,
Khajuri Khas, Delhi-94

....Applicant

(By Advocate: Mr Suresh Sharma)

Versus

Govt. of NCT of Delhi & Ors.

1. The Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate, New Delhi
2. The Commissioner of Transport,
Govt. of NCT of Delhi,
5/9, Under Hill Road, Delhi-110054
3. The Pay & Accts. Officer-XI,
Old Secretariat, Civil Lines,
Delhi-54

....Respondents

(By Advocate: Mr R K Sharma)

O R D E R (O R A L)

Ms. Aradhana Johri, Member (A):-

Mr Suresh Sharma, learned counsel appeared for the applicant and Mr R K Sharma, learned counsel appeared for the respondents.

2. Learned counsel for respondents has filed an affidavit giving details of various payments made with respect to pension, commutation of pension, DCRG, earned leave



encashment, UTGEIS. He states that all payments that were due to the applicant have been made by respondents. Learned counsel for applicant admits that all payments on these accounts have been received.

3. However, learned counsel for applicant states that interest is due, which has not been paid. Accordingly, it is directed that interest permissible as per rules may be paid to the applicant within a period of 3 months from receipt of a certified copy of this order. OA is disposed of accordingly.

(Aradhana Johri)

Member (A)

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